

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**LOK SABHA
UNSTARRED QUESTION NO. 1480**

TO BE ANSWERED ON WEDNESDAY, THE 10.02.2021

Setting up Division Bench of Odisha High Court

1480. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- a) whether the Government proposes to set up a division bench of Odisha High Court to mitigate the problems of people of Western Odisha;
- b) if so, the details thereof;
- c) if not, the reasons therefor;
- d) the time by which a decision is likely to be taken in this regard;
- e) whether Government of Odisha have given complete proposal regarding the establishment of Western Odisha High Court bench including the location details; and
- f) if so, the details thereof and the action taken by the Central Government thereon?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) to (f): High Court Benches, at a place other than its Principal seat are established in accordance with the recommendations made by the Jaswant

Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due consideration of a complete proposal from the State Government incorporating readiness to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court and the consent of the Governor of the concerned State.

The State Government of Odisha has requested for setting up of Orissa High Court Bench in Western and Southern region of Odisha. The Central Government has requested the State Government of Odisha to work out details of proposed bench including its location in consultation with High Court of Orissa. However, no response has been received yet.

At present, no complete proposal regarding setting up of bench(es) of Orissa High Court is pending with the Government.
